

**(2022) 06 CAT CK 0020**

**In the Central Administrative Tribunal**

**Case No :** Original Application No. 050, 00435 Of 2022

Uma Nath Bhadani

APPELLANT

Vs

Union Of India & Others

RESPONDENT

**Date of Decision :** 03-06-2022

**Acts Referred:**

**Citation :** (2022) 06 CAT CK 0020

**Hon'ble Judges :** M.C. Verma, Member [J]; S.K. Sinha, Member [A]

**Bench :** Division Bench

**Advocate :** Jayant Kr. Karn, P.K. Mishra

**Final Decision :** Disposed Of

## Judgement

M.C. Verrma, Member [J]

1. O.A. is at notice stage hearing. Having received advance copy of O.A., Shri P.K. Mishra has appeared for respondents. Matter relates to compassionate appointment. Heard.

2. Applicant is claiming that his appointment for compaassionate ground is lying pending decision since long and the responndents are not taking any final decision and time and again are raisingg query. That now vide letteer dated 06.11.2020 Assistant Director (Rectt.) observing that as per certificate given by Circle Officer, Belaganj dated 13.06.2016,, the deceased employee was havingg no land and SSPOs, Gaya gave the report that the family is living in their own house and that it has been decided therefore to get the faccts re-verified and on receipt of the report, the case shall be considdered in the CRC. That copy of aforesaid letter has been endorssed to the SSPOs, Gaya with endorsement:- "Copy to The SSPO's, Gaya Dn. Gaya w.r.t. your letter no.B2-1/Relax/Umanath Bhadaani dated 07.01.2020. Kindly finnd enclosed here with a copy of land possession certificate dated 21.02.2011, a copy of circle officer, Belagaanj certificate letter no.97/dated 13.06.2016 and a copy of Synopssis Part-I. It is requested to veerify the matter from the circle office and submit your detailed

report as early as possible." That another copy of said letter has been forwarded to Assistant Director (LC) with endorsement "The Assistant Director (LC), Circle Office, Patna w.r.t. letter no.LC/CAT-118/Gayya/2017 dated 08.05.2019. He is requested to intimate the CAT accordingly." That still awaiting report his case is pending with respondent No.2.

3. Learned counsel Shri J.K. Karn Advocate submits that respondents may be directed to consider and decide the case of applicant for appointment on compassionate ground at the earliest in terms of policy available at the relevant period without raising unnecessary query. He requests to dispose of the O.A. by giving necessary direction to the respondents regarding this letter dated 06.11.2020 (Annexure – A/1).

4. Learned counsel for respondents submits that he may be able to clarify his case only after obtaining instruction or through written statement, if is directed to file.

5. Considered the submission. Taking note of entirety, we deem it fit and proper to dispose of this O.A. at this stage itself directing the SSPOs, Gaya Division, Gaya and the Assistant Director (Recruit), who are respondents No. 3 & 4, to work in synch, report as requisite, if is necessary, must be collected within a month. Respondents are directed to ensure that final decision about appointment on compassionate ground of the applicant be taken at the earliest possible.